

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.110
IB-1924(ND)/2019

IN THE MATTER OF:

M/s. Satkar Logistics pvt.Ltd.

Vs.

M/s. Ambassador Logistics Pvt.Ltd

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 15.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Mohit Chaudhary on behalf of Adv. Sukhbir Singh

For the Respondent

: Adv. Inder Pahuja

ORDER

Heard the submissions made by the Proxy Counsel, Mr. Sukhbir Singh, who has filed Vakalatnama in the matter along with the NOC from the earlier counsel and prayed for grant of time to get familiarized with the court case papers. Counsel for the Corporate Debtor is present. The Counsel for the Operational Creditor has sought to leave of the Tribunal on the last occasion to file supplementary affidavit. Therefore, the Counsel is directed to file the same before the next date of hearing. Four weeks time has been granted. This Petition is at the stage of arguments.

List the matter on 03.09.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)